

IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCH "A", PUNE

BEFORE SHRI R. K. PANDA, VICE PRESIDENT
AND
SHRI VINAY BHAMORE, JUDICIAL MEMBER

आयकर अपील सं. / ITA No.581/PUN/2024
निर्धारण वर्ष / Assessment Year: 2012-13

Hon Shri Babanrao Pachpute Vichardhara Trust Group of Institution Kashti, At Kashti Taluka Shrigonda, Dist. Ahmednagar- 414701. PAN : AAATH8463J	Vs.	Commissioner of Income Tax Appeals, National Faceless Appeal Centre, Delhi.
Appellant		Respondent

Assessee by : Shri Prasad R. Kulkarni
Revenue by : Shri Keyur Patel
Date of hearing : 13.08.2024
Date of pronouncement : 13.08.2024

आदेश / ORDER

PER VINAY BHAMORE, JM:

This appeal filed by the assessee is directed against the order dated 11.01.2024 passed by Ld. CIT(A)/NFAC for the assessment year 2012-13.

2. When the matter had come up for hearing, the appellant filed a letter seeking permission to withdraw the above captioned appeal on the ground that the appellant has filed wrong appeal with ITAT,

Delhi instead of ITAT, Pune as the registered business address of the appellant company is Ahmednagar, Maharashtra.

3. On the other hand, the Id. Department Representative had expressed no objection to permit the withdrawal of the appeal.

4. In the circumstances, we hereby grant permission to the appellant to withdraw the appeal. Accordingly, the above captioned appeal stands dismissed as withdrawn.

5. In the result, the appeal filed by the assessee stands dismissed as 'withdrawn'.

Order pronounced in the open Court on 13th August, 2024.

Sd/-
(R. K. PANDA)
VICE PRESIDENT

Sd/-
(VINAY BHAMORE)
JUDICIAL MEMBER

पुणे / Pune; दिनांक / Dated : 13th August, 2024.

Sujeet

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The Pr. CIT concerned.
4. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, "A" बेंच, पुणे / DR, ITAT, "A" Bench, Pune.
5. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune.